

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

OA No. 3133/2019 MA No. 3832/2019 MA No. 3833/2019

New Delhi, this the 06th day of December, 2019

Hon'ble Mr. Justice L. Narasimha Reddy, Chairman Hon'ble Mr. Mohd. Jamshed, Member (A)

Amit Bhardwaj,
Age-approx-38 years,
S/o S.P. Sharma,
Residence: 95, Near Kanishka Tower,
Sector – 34, Ashoka Enclave, Part-I,
Amarnagar, Faridabad,
Haryana-121003.
Senior Research Officer, Niti Aayog,
New Delhi.

...Applicant

(By Advocate: Mr. R. K. Sinha)

Versus

- Union of India,
 Through Chief Executive Officer,
 Niti Ayog, Parliament Street,
 New Delhi 110001.
- 2. The Secretary, Union Public Service Commission, Dholpur House, Shahjahan Road, New Delhi – 110001.

...Respondents

(By Advocate: Mr. R. V. Sinha, Mr. Dilbagh Singh and Mr. Arun Tewatia)



ORDER (ORAL)

Justice L. Narasimha Reddy, Chairman:-

MA No. 3832/2019 and MA No. 3833/2019.

MA No. 3832/2019 is filed with a prayer to implead some individuals as party to the OA and MA No. 3833/2019 is filed with a prayer to amend the prayer in the OA.

- 2. We heard Mr. R. K. Sinha, learned counsel for the applicant and Mr. R. V. Sinha, Mr. Dilbag Singh and Mr. Arun Tewatia, learned counsel for the respondents.
- 3. The OA was filed with a prayer to direct the UPSC and Niti Aayog to interview the applicant for promotion to the post of Deputy Adviser. The applicant proposes to modify the prayer made in the OA in such a way that subsequent notifications are also challenged. The selected persons in the interview are also sought to be impleaded. Even if the MAs are ordered, several complications would arise.
- 4. When the same is pointed out, learned counsel for the applicant sought permission of the



Tribunal to withdraw the OA, without prejudice to the right of the applicant to file a fresh OA with necessary particulars and against the concerned persons.

5. We permit the applicant to withdraw the OA, leaving it open for him to file a fresh OA seeking necessary relief and against concerned persons. The OA is, accordingly, dismissed as withdrawn. The MAs shall, accordingly, stand disposed of. There shall be no order as to costs.

(Mohd. Jamshed) (Justice L. Narasimha Reddy) Member (A) Chairman

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